sectors who export at least 50 per cent of their produce. The definition of manufacture' and 'capital goods' has een extended to include agricultural and allied activities.

- (b) No. Sir.
- (c) Does not arise.

*115. [Transferred to 13th May, 1993]

Inadequate allocation of essential commodities to Karnataka under P.D.S.

*116. SHRI OM HARIPRASAD: Will the Minister of Civil Supplies Consumer Affairs and Public Distribution be pleased to state:

- (a) whether it is a fact that the quantum of allocations for essenial modiles such as kerosene, rice, wheat, edible oil and sugar, for Karnataka has been static for last many years and is not keeping pace with increasing population, urbanisation and shortage of conventional fuels like firewood and coal:
- (b) what are the reasons for such dis crimination being shown to Karnataka in comparison to other States; and
- (c) whither the Central Government propose to release more quantum of essential commodities on a rational basis?

THE MINISTER OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY) (a) to (c) Allocation of essential commodities other than levy sugar are made for the Public Distribution System (PDS) on a month to month basis, taking into account availability of stocks in the Central Pool, inter se requirements of the States UTs, seasonal factors etc. Levy sugar is allocated normally on the basis projected population

commodities for the PDS are not increased to any States UT to keep pace with the increase in the population of the State UT. There has been no discrimination against Karnataka in comparison to the other States in this regard.

Inclusion of more items for sale under **PDS**

- *117. SHRI SHIV PRATAP MISHRA: Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state:
- (a) whether Government proposed to include some more items for sale through the Public Distribution System in country;
 - (b) if so, the details thereof; and
- (c) the time by when a decision will be taken in this regard?

THE MINISTER OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): (a) to (c) The Central Government arranges for procurement, storage and transportation of key essential commodities such as rice, wheat, sugar, kerosene, imported edible oil and soft coke for distribution through the Public Distribution System (PDS). Bulk allocations of these commodities are made to the State Governments.

The Central Government has advised the States UTs. to include other commodities of mass consumption for distribution to consumers as per local requirement. The question of distribution additional commodities was discussed at the 13th meeting of the Advisory Council on PDS held in August, 1991 and it was agreed that the State Governments could include items such as pulses, tea, of 425 gm per capita per month on the washing soaps and iodised salt for distriin the States UTs | bution through the PDS outlets. National as on 1-10-1986. Allocations of essential level organisations such as National Consumer Cooperative Federation (NCCF), National Agricultural Cooperative Marketing Federation (NAFED) and Tea Trading Corporation etc. would provide assistance, if required, in the procurement of these commodities and make them available to the States UTs.

Abolition of Bonded and Child Labour *118. SHRI SOM PAL:

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Will the Minister of Labour be pleased to state:

- (a) whether it is a fact that Indian Constitution provides to children a Fundamental Right against forced fabour and employment in any factory, mine or any other hazardous employment;
- (b) whether it is also a fact that a large number of children are working in various industries:
- (c) if so, what is the estimated number of such children industry-wise and vocation-wise;
- (d) whether it is also fact that developed countries like the USA are bringing legislations to impose a ban on importing items being manufactured by such industries which are employing children:
- (e) whether any action plan has been formulated by the Government of India to do away with child labour;
 - (f) if so, what are the details thereof;
 - (g) if not, what are the reasons therefor;
- (h) what is the number of bonded labourers in India; and
- (f) what steps are being taken for their identification and reliabilitation?

THE MINISTER OF STATE OF THE MENISTRY OF LABOUR (SHRI P.A. SANGMA): (a) and (b) Yes, Sir.

- (c) No Survey has been conducted which reveals child labour industry-wise and vocation-wise.
- (d) A private member's bill to this effect is understood to have been moved in the US Senate.
- (e) to (g) Since total abolition of child labour is not presently considered reasible steps are being taken towards its progressive elimination.
- (h) As on 31-3-92 a total of 2,50,289 bonded labourers have been identified and freed.
- (i) The Bonded Labour System (Abolition) Act, 1976 provides for identification and abolition of bonded labour. The number of bonded labour rehabilitated till 31-3-92 is 2,23,141. With a view to supplement their efforts 50 per cent grant is given to State Governments under a Centrally Sponsored Scheme for rehabilitation of bonded labour. Under the scheme, financial assistance is given at the rate of Rs. 6250 per bonded labour w.e.f. 1-2-1986.

वेश में कोपला खानें

*119 श्री बोहम्मद ग्रफजल उर्फ भीम श्रफजल क्या कोवली मंत्रील्बह बेताने की कृपा करेंगे कि !

- (क) देश में कुल कितनी कोयला खानें हैं;
- (ख) इन खानों में कितने व्यक्ति काम कर रहे हैं ; और
- (ग) पिछले पांच वर्षों के दौरान इन खानों से प्रतिवर्ष निकाल गए कोयले का ब्यौरा क्या है ?

क्रोयका अंकाश्य के राज्य अंको (श्री प्रजित कुमार क्रांबा): (क) कोल इंडिया लि. (को. इं. लि.) के प्रनुसार ऐसी कोयला खानें जहां कि खनन कार्य किया जा रहा है उनको कुल संख्या 449 हैं। इसके प्रजावा सिंगरेनी कोलियरीज कंपनी लि. (सि. की. कं. लि.) (जंकि